

THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

(A)

O.A. No. 478/96

New Delhi this the 14th day of November 1996

Hon'ble Shri S.R.Adige, Member(A)
Hon'ble Dr. A.Vedavalli, Member(J)

Shri Vipin Chandra Joshi,
S/o Shri B.C.Joshi,
438, Pushap Vihar, Saket,
New Delhi-17.

.....Applicant

(By Advocate: Shri D.R.Gupta)

Versus

1. Union of India through
Secretary,
Ministry of Non-Conventional
Energy Source,
Block No.14, CGO Complex,
Lodhi Road, New Delhi-110003.

.....Respondents

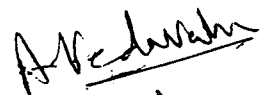
(By Advocate: Shri V.S.R.Krishna)


ORDER (Oral)

Hon'ble Shri S.R.Adige, Member(A)

Heard.

2. Both counsel agree that this OA is disposed of with a direction to the respondents subject to the availability of work they should consider ^{re-engaging} the applicant as a Casual Labour in preference to outsiders and those with overall lesser length of service. In the event of re-engagement the respondents should thereafter consider the applicant's case for grant of temporary status in accordance with the scheme of casual labourer (Grant of Temporary Status) scheme and pass a detailed and speaking order thereon in accordance with law under intimation to the applicant.
3. While doing so respondent should take into account the past service rendered by the applicant.
4. The OA stands disposed of accordingly. No costs.


(DR. A. VEDAVALLI)
Member(J)


(S.R. ADIGE)
Member(A)